

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-217-2020**

Shambhu Pauto Pagi ... Petitioner
Versus
The State of Goa & Ors. ... Respondents

Mr. Shivan Desai and Mr. V. Bhandankar, Advocates for the Petitioner.
Mr. G. Shetye, Additional Government Advocate for Respondent Nos.1
and 3.

Mr. Sudesh Usgaonkar, Advocate for Respondent No.2.

Mr. H. D. Naik, Advocate for Respondent Nos.5, 6 and 7.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 1st December, 2020

P.C.

Heard Mr. Shivan Desai, learned counsel for the Petitioner,
Mr. G. Shetye, learned Additional Government Advocate for
Respondent Nos.1 and 3, Mr. Sudesh Usgaonkar, learned counsel for
Respondent No.2 and Mr. H. D. Naik, learned counsel for Respondent
Nos.5, 6 and 7.

2. We grant leave to amend the petition. Amendment to be
carried out within a period of one week and the copies of the amended
petition to be served upon the Respondents.

3. In case any of the Respondents wish to file any response they may do so on or before 21st December, 2020. Rejoinder, if any, to be filed on or before the next date which shall now be 6th January, 2021.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

at*